

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2020

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	30	02	--	01	--	--	--	01	--	--	--	--	31
b) Land Reforms													
c) Labour Laws													
d) Others	67	07	--	02	03	--	--	05	--	--	--	--	69
8 a) Banking Regulation Act, 1949													

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b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949																			
9. Company petition & Application																			
a) Petitions																			
b) Application in Petitions																			
c) Applications in liquidation proceedings																			
d) Application in company appeals																			
e) Matter transferred U/S 455(3) of the Companies Act																			
10. Income Tax References and applications																			
11. Sales Tax References and application																			
12. Other Direct and indirect Tax References and applications																			
a) Gift Tax Wealth Tax and Estate Duty References and Applications																			
b) Other tax Revision Cases																			
c) Other Tax Reference and Applications																			
13. Petitions Under Indian Arbitration Act	02	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	03
14. Matrimonial Cases and Reference																			
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References																			
c) Petitions Under Section 24 of the Hindu Marriage Act																			
15. Land Acquisition Reference																			
16. Election Petitions and Applications																			
a) Election Petitions																			
b) Applications in Election Cases																			
17. Insurance Act, Reference & Applications																			

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18. Motions														
a) Motion for sanction of prosecution														
b) Motion for setting aside fraudulent transfers														
c) Motion for annulment of adjudication orders														
d) Motion for setting aside Insolvency cases														
e) Notice of Motion for stay order														
19. Other Petitions and Applications														
a) Probate Civil Petitions														
b) Petitions under the Guardians & Wards Act														
c) Contempt of Court (Civil) Petitions														
	-	01	-	-	-	-	-	-	-	-	-	-	-	01
d) Cross objections														
	02	-	-	-	-	-	-	-	-	-	-	-	-	02
e) Transfer Petition (Civil)														
	-	-	-	-	-	-	-	-	-	-	-	-	-	-
f) Applications for leave to sue as indigent person														
g) Execution application on the original side														
	-	-	-	-	-	-	-	-	-	-	-	-	-	-
h) Special Cases under Order XXXVI of Civil Procedure Code 1908														
i) Applications under Court Fees Act, Regarding valuation of Estate														

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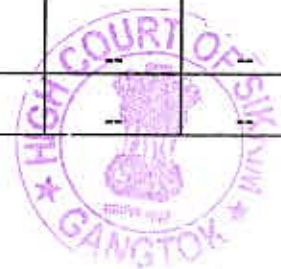
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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	102	11	--	03	03	--	--	06	--	--	--	--	107
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	04	--	--	01	--	--	--	01	--	--	--	--	03
26. TOTAL	04	--	--	01	--	--	--	01	--	--	--	--	03

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27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	01	--	--	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	05	--	--	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	34	01	--	01	01*	--	--	02	--	--	--	--	33*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	18	01	--	--	--	--	--	--	--	--	--	--	19
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	09	--	--	02	--	--	--	02	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	07	02	--	01	--	--	--	01	--	--	--	--	08
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	76	04	--	04	01	--	--	05	--	--	--	--	75

[* 02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	29	02	--	--	06	--	--	06	--	--	--	--	25
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	06	--	--	--	--	--	--	--	--	--	--	--	06
39. Criminal Revisions	09	--	--	--	--	--	--	--	--	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	04	--	--	--	--	--	--	--	--	--	--	--	04
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	05	--	05	--	--	--	05	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	50	07	--	05	06	--	--	11	--	--	--	--	46
GRAND TOTAL(20+26+37+43)	232	22	--	13	10	--	--	23	--	--	--	--	231

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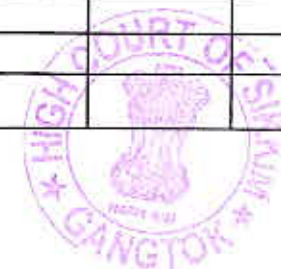
CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 30.06.2020 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	08	09	08	05	01	--	--	--	--	--	--	31
b) Land Reforms												
c) Labour Laws												
d) Others	21	19	19	06	--	03	--	--	--	--	01	69
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												

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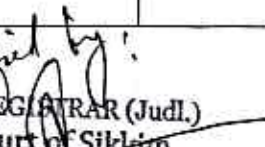
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c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	01	01	--	01	--	--	--	--	--	--	--	03
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	--	02	--	--	--	--	--	--	--	02
e) Applications for leave to sue as indigent person												
f) Execution application on the original side												

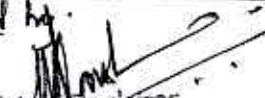
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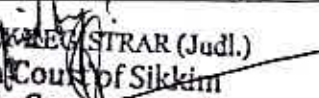
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g) Special Cases under order XXXVI of civil procedure code 1908													
h) Applications under Court Fees Act, Regarding valuation of Estate													
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
j) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	32	29	27	14	01	03	--	--	--	--	01	107	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	03	--	--	--	--	--	--	--	--	--	--	03	
26. TOTAL	03	--	--	--	--	--	--	--	--	--	--	03	

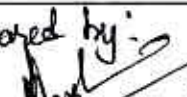
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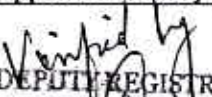
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27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	--	--	--	01	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	04	01	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	11	12	05	03	02	--	--	--	--	--	--	33*
c) From Orders	--	02	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	08	09	01	01	--	--	--	--	--	--	--	19
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	06	--	--	01	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	06	02	--	--	--	--	--	--	--	--	--	08
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	35	26	06	06	02	--	--	--	--	--	--	75

[02 (Two) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	16	06	03	--	--	--	--	--	--	--	--	25
b) By Government from Judgment of Acquittal	--	02	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	02	03	--	--	--	--	--	--	--	06
39. Criminal Revisions	05	01	01	--	01	01	--	--	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	04	--	--	--	--	--	--	--	--	--	--	04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Pétition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	25	10	06	03	01	01	--	--	--	--	--	46
GRAND TOTAL (20+26+37+43)	95	65	39	23	04	04	--	--	--	01	--	231

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2020					
ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	28	28

April- Lock-down period and in the month of May, courts were held on 04(Four) days i.e., 14/05/2020, 22/05/2020, 26/05/2020 & 27/05/2020.

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